

FIR No.144/19  
PS:Jama Masjid  
U/s:364A/392/34 IPC  
State Vs. Chandan

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
SI Harpal Singh is present on behalf of IO.  
Sh. Pardeep Kumar, Ld. Counsel for the applicant/ accused.

This is an application U/s 439 Cr.P.C. for grant of regular/interim bail moved on behalf of applicant/accused.

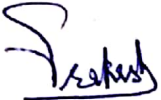
Reply of bail application has already been filed.  
Heard on the bail application. Reply perused.

After referring to the allegations appearing in the FIR, it is argued by counsel for applicant/accused that he is totally innocent and has been falsely implicated in this case; he is in custody since 28.07.2019; he is not previously convicted in any other case and he is young boy having bright future ahead. It is further argued that the allegations appearing in the FIR are totally false and concocted and there is money dispute between the parties and the complainant intentionally got lodged the present FIR against the applicant/accused. It is further argued that the applicant/accused is no more required for the investigation as charge-sheet has already been filed in this case. It is further argued that no specific role whatsoever has been attributed to the applicant/accused. Therefore, he may be released on bail.

On the other hand, the bail application is strongly opposed by Id. Addl. PP on the ground that the present accused played key role in the commission of offence kidnapping of complainant for ransom and for having committed robbery of his valuable articles. It is further argued that the complainant has corroborated the allegations of FIR even in his statement U/s 164 Cr.P.C. It is further argued that the similar bail application of applicant/accused has already been dismissed by Sessions Courts on 30.10.2019 and the bail application moved by the applicant before the HON'ble Delhi High Court, was withdrawn by him through counsel on 30.01.2020. It is pointed out that all these facts have not been disclosed by applicant in the present bail application and therefore, same is liable to be dismissed for concealment of material facts by him.

The applicant/accused should charge-sheeted for offences

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FIR No.144/19  
PS:Jama Masjid

punishable U/s 364-A/392/34 IPC with the allegations that he alongwith co-accused kidnapped the victim aged 18 years from the area of Jama Masjid and demanded ransom amount of Rs. 4 lacs for his release, which was subsequently reduced to Rs. 50,000/-. The victim was rescued from the Rajokri Village, Delhi from the possession of accused persons. The investigation revealed that the conversation took place between complainant and accused persons which established the kidnapping of victim for ransom. Not only this, the victim is shown to have corroborated the allegations of FIR, even his statement U/s 164 Cr.P.C. by stating that present applicant was sitting on the rear seat of the vehicle when he was abducted by the assailants. Moreover, the applicant/accused has concealed the factum of dismissal of his previous bail application, from this Court in the present bail application.

After considering the overall facts and circumstances of the present case including the nature of allegations and gravity of offence and in view of the discussion made herein above, no ground is made out at this stage for grant of bail to the present applicant. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

Crl. Appeal No.15/2019  
PS:Sadar Bazar  
U/s: 138 NI Act  
Rajinder Kumar Vs. M/s Ajay Industrial Corporation

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Shivam Chaudhary, Ld. Counsel for the applicant/ accused  
(through VC).

This is an application u/s 439 Cr.PC for modification of order dated 19.02.2019 passed by the Court of Dr. Kamini Lau, the then Ld. ASJ, Central Tis Hazari Courts, Delhi in the present appeal, which is statedly pending now in the Court of Sh. Naveen Kumar Kashyap, Id. ASJ, Central Tis Hazari Courts, Delhi.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

It appears that notice of present application is not issued to the respondent in terms of last order dated 22.05.2020, for today. Although, it is claimed by Id. counsel of applicant/appellant that requisite particulars have already been provided by him but he assures to do the needful again for next date. He may do so as per law for next date.

**The concerned official/section is directed to furnish the report regarding furnishing of relevant details by or on behalf of applicant/appellant as directed in order dated 22.05.2020 before the Court. The last order regarding issuance of notice of this application to the respondent be also complied with positively for next date, subject to furnishing relevant documents/information by applicant for next date.**

**On request, the present application is directed to listed before the regular Court through VC on 23.06.2020.**



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi

FIR No.89/19  
PS:Jama Masjid  
U/s:364A/323/34 IPC  
State Vs. Sazid

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
IO/SI Harpal Singh is present.  
Sh. Anish Rana, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Additional reply of bail application in terms of last order, filed by IO.

However, counsel for applicant/accused has not filed copy of earlier order regarding dismissal of bail application of applicant/accused, in terms of last order till date.

On request of counsel for applicant/accused, let relevant proceedings regarding disposal of bail applications of co-accused persons namely Irshad and Islam, who are stated to have been granted regular bail on 05.06.2020 and 09.06.2020 respectively, be placed before the Court on next date.

It is submitted by Id. Counsel of applicant/ accused that charge-Sheet has already been filed in this case and matter is pending trial before the Court of Sh. Deepak Dabas, Ld. ASJ, Central, THC, Delhi. On his request, the present bail application is directed to be listed before Regular Court on 18.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.415/15  
PS:Kotwali  
U/s:395/397/365/412/201/120B IPC  
State Vs. Man Singh

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
IO/SI Dayanand is present.  
Sh. Gaurav Singhal, Ld. Counsel for the applicant/ accused  
(through VC).

This is an application u/s 439 Cr.PC for extension of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Report regarding status of other cases pending against applicant/accused, in terms of last order filed alongwith verification of medical treatment record of wife of applicant/accused.

Conduct report of applicant/accused also received from the jail authority, wherein it is mentioned that his conduct remained satisfactory inside the jail as no punishment was recorded against him till date.

Heard on the application. Report perused.

The applicant/ accused was previously granted interim bail for a period of 15 days vide order dated 18.04.2020, which was further extended on same terms and conditions till 20.05.2020, vide order dated 04.05.2020 passed by Sessions Courts. The applicant/accused is still enjoying the interim bail till 15.06.2020 in terms of direction issued by three judges bench of Hon'ble Delhi High Court in Writ Petition (C) No. 3037/2020 vide order dated 15.05.2020.

It is submitted that wife of applicant/accused is having multiple clots in right breast and she has already undergone one surgery for removal of one of such clots at NC hospital, Dwarka, Delhi. It is further submitted that wife of applicant is again required to undergo another similar surgery on 26.06.2020 and would also require at least 7-10 days to recover after surgery. It is further submitted that the applicant is having minor daughter aged about 5 years old and and there is no other family member except wife to

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FIR No.415/15

PS:Kotwali

ok after her. Therefore, it is urged that his interim bail may be extended for a further period of 3/4 weeks or for such other period as may be deemed fit.

On the other hand, the bail application is opposed by Id. Addl. PP on the ground that there are serious allegations against applicant/accused and therefore, the application may be dismissed.

During the course of arguments, IO has fairly conceded that as per enquiry made from hospital authority, wife of applicant/accused is scheduled to undergo her surgery on 26.06.2020.

Keeping in view the overall facts and circumstances of the case and the discussion made herein above, the interim bail granted to applicant/accused vide orders dated 18.04.2020 and 04.05.2020, is extended on same terms and condition till 05.07.2020. He is directed to surrender himself directly before Jail Authority on expiry of his interim bail. With these directions, the present bail application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.121/16  
PS:Crime Branch  
U/s:20/25 NDPS Act  
State Vs. Sanjeev Kumar @ Sonu

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Rajiv Mohan, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Medical report of applicant/accused received from jail authority.

Reply of bail application also filed today.

Part submissions made. During the course of submissions, counsel of applicant/accused submits that the applicant has already been granted interim bail on previous two occasions. He seeks time to file copies of relevant orders on record. On his request, he is allowed to file copies of relevant orders, if any, in PDF form at designated e-mail id on or before 17.06.2020.

In case the copies of relevant orders as directed above, are so filed then same be also placed before the concerned Court alongwith the present bail application on next date.

It is submitted by Ld. Counsel of applicant/ accused that charge-Sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. On his request, the present bail application is directed to be listed before Regular Court on 18.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. S.P. Sharma, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed.

Heard. Perused.

It is argued on behalf of applicant/accused that he is totally innocent and has been falsely implicated in this case; he is in custody since 04.02.2020 and he is no more required for the purpose of investigation as charge-sheet has already been filed in this case. It is further argued that co-accused Padam, who is on similar footing, has already been granted interim bail vide order dated 20.05.2020 passed by Sessions Courts in this case. Hence, it is urged that present applicant may also be granted interim bail for the period of two months or for such other period as may be deemed fit by this Court.

On the other hand, the bail application is opposed by Id. Addl. PP on the ground that there are serious allegations against applicant/ accused and he is the main accused in this case. Therefore, the application may be dismissed.

The applicant/accused is shown to have been charge-sheeted for offence punishable U/s 308/34 IPC on the allegations that he alongwith co-accused persons had attempted to commit culpable homicide not amounted to murder against the victim on 26.09.2019 while he was celebrating birthday of his daughter.

No doubt, the applicant/accused is claimed to be BC of the area and is involving several other criminal cases, as per report of concerned SHO filed before the Court but the fact remains that co-accused Padam who is also

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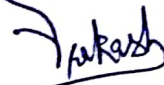
statedly involved in several other criminal cases and stands on almost similar footings as that of present applicant/accused, has already been granted interim bail of 45 days vide order dated 20.05.2020 passed by Id. Sessions Courts. Hence, the applicant/accused also deserves to be granted interim bail on the ground of parity as well.

Having considered the facts and circumstances of the present case and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.15,000/- to the satisfaction of concerned jail superintendent and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall appear on each and every date without fail, if so required; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept "**Switched on**" all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/accused and for necessary compliance.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.218/19  
PS:Crime Branch  
U/s: 22/29 NDPS Act & 63/65 Copyright Act.  
State Vs. Afroz Alam

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh.Himanshu Gupta, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Reply of bail application already filed.

Part submissions heard. During the course of submissions, counsel of applicant/ accused has filed photocopy of bail order dated 20.05.2020 of co-accused Rajesh Sharma passed by Sessions Court, as also internet copy of order dated 06.05.2020 of co-accused Sunil Sharma passed by Hon'ble Delhi High Court.

Having heard the submissions made on behalf of applicant/ accused, it is desirable to have the trial Court record for the affective disposal of present bail application, in view of various grounds as raised therein.

Hence, the present bail application is directed to be listed before Regular Court on 18.06.2020 along with judicial file of the present case, for further arguments on the present bail application.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.176/2019  
PS:Pahar Ganj  
U/s:302 IPC  
State Vs. Bhagat Ram

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Chetan Pangasa, Ld. Counsel for the applicant/ accused.


The present proceedings have been put up before the Court, in view of report dated 12.06.2020 of concerned Dy. Jail Superintendent, Central Jail No.3, Tihar Jail, Delhi, wherein it is mentioned that as per their record, UTP Bhagat Ram S/o Sh. Chet Ram is lodged in Jail in case FIR NO.176/2019.

It is revealed from the bail bond furnished on behalf of aforesaid applicant/ accused who was granted interim bail of 45 days vide order dated 09.06.2020 that the FIR number as mentioned therein is 176/2020.

Counsel of applicant/ accused states at Bar that the bail application contains correct FIR No. 176/2019 of PS Pahar Ganj due to inadvertence, he mentioned the FIR No.176/2020 in the bail bonds furnished on behalf of applicant/ accused, which were accepted on 12.06.2020.

Having regard to the overall facts and circumstances of the case and in view of aforesaid submissions, it is hereby clarified that the release warrant issued by the Court in terms of bail order dated 09.06.2020, shall be considered in respect of case FIR No.176/2019 of PS Pahar Ganj instead of FIR No.176/2020.

Copy of this order be sent to concerned Jail Superintendent for information and necessary compliance.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.456/15  
PS:Nabi Karim  
U/s:302/120B/34 IPC  
State Vs. Mohd. Izrail

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for applicant/ accused despite repeated calls.

Inspector Vijay Kumar Gupta of PS Nabi Karim is present and has filed written request seeking atleast one week time to verify the address of applicant/ accused and to submit the report in terms of last order dated 12.06.2020.

On query of the Court, it is submitted by Inspector Vijay Kumar Gupta that copy of last order dated 12.06.2020 alone was received in PS, due to which address of accused could not be verified. On his request, let copies of relevant documents be provided to him today itself, with direction to comply the last order positively for next date.

Put up on 22.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.123/17  
PS:Crime Branch  
U/s:21 NDPS Act & 14 Foreigners Act  
State Vs. Emeka Ifoh Stephen

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Ravinder Samuel , Ld. Counsel for the applicant/ accused.

Ld. Counsel seeks five day's time for producing sureties in this case.

On his request, put up on 20.06.2020 for producing sureties and for purpose already fixed.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Devanand , Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application filed. Although, it is mentioned therein that copy of CRO record is attached therewith but same is not attached at all.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Sh. Anuj Aggarwal, Ld. ASJ, Central, THC, Delhi. He further submits that case is at the stage of PE.

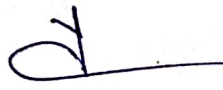
In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC for a period of more 02 years, **let the report of IO/ SHO be called on the following points:-**

1. Report regarding previous Conviction, if any of applicant/ accused;
2. Whether the applicant/ accused is previously involved in any other case or not; and
3. Report as to whether the applicant/ accused is in custody for a period of more than two years or not in this case.

**Let the report of concerned Jail Superintendent be also called on the following points:-**

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 18.06.2020 before concerned Court.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.243/18  
PS:Nabi Karim  
U/s:302/34 IPC  
State Vs. Akash Gautam

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Inspector Tej Dutt Gaur is present.  
Sh. P.K. Garg, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.


Reply of bail application filed, wherein it is mentioned that similar bail application of applicant/ accused was dismissed by Sessions Court on 27.05.2020 and another similar application of applicant/ accused was dismissed as withdrawn from Sessions Court on 04.06.2020.

Heard on the bail application. Reply perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application, without prejudice to the right of applicant/ accused to file fresh bail application, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.

  
15/6/2020  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.244/19  
PS:Kotwali  
U/s:392/394/397/411/341 IPC & 27 Arms Act  
State Vs. Mohd. Forhaz @ Firoz

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Sandeep Yadav, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Reply of bail application already filed, along with list of previous involvement. Copy supplied.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of PE. On his request, the present bail application is directed to be listed before Regular Court on 19.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020



FIR No.113/18  
PS:Jama Masjid  
U/s:307/302/341 IPC & 25/27 Arms Act  
State Vs. Dilshad @ Hitlar

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Inspector Rajesh Sharma is present on behalf of concerned SHO.  
Sh. Sandeep Yadav, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed, along with list of previous involvement. Copy supplied.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of PE. On his request, the present bail application is directed to be listed before Regular Court on 19.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.103/19  
PS:Sadar Bazar  
U/s:397/411/34 IPC  
State Vs. Bhavi @ Tanna

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Anil Kumar, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of PE. On his request, the present bail application is directed to be listed before Regular Court on 22.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.83/20  
PS:Kashmere Gate  
U/s:147/148/149/188/186/353/436/269/270/34 IPC  
State Vs. Anil

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. S.K. Sharma, Ld. Counsel for the applicant/ accused.

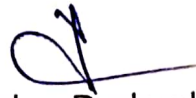
This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Neither IO is present nor any reply of present bail application has been received for today.

Naib Court (prosecution) has informed that as per telephonic message received by him, copy of bail application and its annexures have not been received at PS.

In view of the above, **issue notice of the bail application to concerned IO/ SHO along with copy of present bail application and its annexure, if any, with direction to file detailed reply along with report regarding previous involvement of applicant/ accused before the Court on next date.**

The present bail application is directed to be listed before Court concerned on 16.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.20/16  
PS:Crime Branch  
U/s:364A/395/342/420/468/471/120B IPC  
State Vs. Sunny

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for the applicant/ accused either physically or through VC  
despite calls since morning.

This is an application u/s 439 Cr.PC for grant of interim bail  
moved on behalf of applicant /accused.

Neither IO is present nor any reply of present bail application  
has been received for today.

In view of the above, **issue notice of the bail application to  
concerned IO/ SHO along with copy of present bail application and  
its annexure, if any, with direction to file detailed reply along with  
report regarding previous involvement of applicant/ accused before  
the Court on next date.**

In the interest of justice, no adverse order is being passed  
for today against the applicant/ accused.

The bail application is directed to be listed before Court  
concerned on 22.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.98/18  
PS:Crime Branch  
U/s:307/302/201/120B/34 &  
Sec.25/54/59 Arms Act  
State Vs. Vikas @ Sanju & Anr.

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
SI Vijay Panwar is present on behalf of IO.  
Sh. Anurag Jain, Ld. Counsel for the applicant/ accused  
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply under the signature of SI Vijay Kumar along with list of previous involvements of applicant/ accused filed.

Heard. Perused.

In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC for a period of more 02 years, **let the report of concerned Jail Superintendent be also called on the following points:-**

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 26.06.2020 i.e. the date already fixed before Regular Court.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.361/19  
PS:Kotwali  
U/s:392/34 IPC  
State Vs. Ankush

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for the applicant/ accused either physically or through VC  
despite calls since morning.

This is an application for grant of regular bail moved on  
behalf of applicant /accused.

Reply of bail application filed alongwith list of previous  
involvement.

In the interest of justice, no adverse order is being passed  
for today against the applicant/ accused.

The bail application is directed to be listed before Court  
concerned on 22.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.317/17  
PS:Pahar Ganj  
U/s:307/452 IPC  
State Vs. Manish Kumar

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
IO/ASI Sohan Singh is present.  
Sh. Pulkit Jain, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for extension of interim bail moved on behalf of applicant /accused.

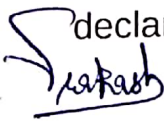
Reply of bail application filed.  
Heard on the application. Report perused.

The applicant/ accused was previously granted interim bail for a period of 30 days vide order dated 16.05.2020, which is going to expire today as per submissions made by Id. Counsel of applicant/ accused.

It is submitted that applicant/ accused belongs to lower strata of society and was working as Safai Karamchari in President House, Sarvodaya Vidyala. It is further submitted that wife of applicant is suffering from eye problem having low vision, diabeties and blood-pressure and his parents are retired old aged persons suffering old age ailments. It is further submitted that applicant/ accused is residing in the area of Nabi Karim, which is earmarked as containment zone in respect of COVID-19. Therefore, it is urged that his interim bail may be extended for a further period of 60 days or for such other period as may be deemed fit.

On the other hand, the bail application is opposed by Id. Addl. PP on the ground that there are serious allegations against applicant/ accused and therefore, the application may be dismissed.

During the course of arguments, IO has fairly conceded that applicant/ accused has not misused the concession of interim bail till date. He has also informed that area of Nabi Karim-Pahar Ganj is declared as containment zone due to COVID-19.



Contd.....2

FIR No.317/17  
PS:Pahar Ganj

-2-

Keeping in view the overall facts and circumstances of the case and the discussion made herein above, the interim bail granted to applicant/accused vide order dated 16.05.2020, is extended on same terms and condition till 30.06.2020. He is directed to surrender himself directly before Jail Authority on expiry of his interim bail. With these directions, the present bail application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020



FIR No.192/19  
PS:Chandni Mahal  
U/s:377/506 IPC & Section 6 POCSO Act  
State Vs. Mohd. Irfan

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Vikash Jain, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Neither IO is present nor prosecutrix/ complainant/ informant is present today.

**Issue notice to prosecutrix/ complainant/ informant through IO as well as to IO with direction to file detailed reply for next date.**

The present bail application is directed to be listed before Court concerned on 20.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.303/19  
PS:Crime Branch  
U/s:419/420 IPC & Sec. 12 of Passport Act.  
State Vs. Pradeep Kumar Kattamuri

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for the applicant/ accused either physically or through VC  
despite repeated calls since morning.

This is an application u/s 439 Cr.PC for grant of interim bail moved  
on behalf of applicant /accused.

Reply of bail application already filed.

TCR not received for today in terms of last order. Same be called  
for next date.

The present bail application is directed to be listed before Court  
concerned on 20.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.415/15  
PS:Kotwali  
U/s:395/397/365/201/412/120B IPC  
State Vs. Sanjeev


15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
SI Dayanand is present on behalf concerned SHO.  
Sh. Naveen Sharma Ld. Proxy Counsel for Sh. Ravinder Aggarwal-  
Advocate for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Sh. Naveen Kashyap, Ld. ASJ, Central, THC, Delhi. He further submits that main counsel is out of town. On his request, the present bail application is directed to be listed before Regular Court on 17.06.2020 for consideration.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.415/15  
PS:Kotwali  
U/s:395/397/365/201/412/120B IPC  
State Vs. Sunil Rathore

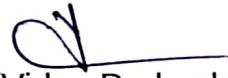
15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
SI Dayanand is present on behalf concerned SHO.  
Sh. Naveen Sharma Ld. Proxy Counsel for Sh. Ravinder Aggarwal-  
Advocate for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Sh. Naveen Kashyap, Ld. ASJ, Central, THC, Delhi. He further submits that main counsel is out of town. On his request, the present bail application is directed to be listed before Regular Court on 17.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.198/19  
PS:Kashmere Gate  
U/s:307/397/412/34 IPC  
State Vs. Aamir Hussain

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Amit Saini, Ld. Counsel for the applicant/ accused.

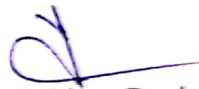
This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Neither IO is present nor any reply of present bail application has been received for today.

In view of the above, issue notice of the bail application to concerned IO/ SHO along with copy of present bail application and its annexure, if any, with direction to file detailed reply along with report regarding previous involvement of applicant/ accused before the Court on next date.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Sh. Anuj Aggarwal, Ld. ASJ, Central, THC, Delhi. He further submits that case is at the stage of PE.

The present bail application is directed to be listed before Court concerned on 16.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.103/19  
PS:Sadar Bazar  
U/s:394/397/411/34 IPC  
State Vs. Gautam


15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Uma Shankar Gautam, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of PE. On his request, the present bail application is directed to be listed before Regular Court on 17.06.2020 for consideration.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.558/15  
PS:Nabi Karim  
U/s:328/308/376D/354/34 IPC  
State Vs. Jai Bhagwan @ Rahul

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Chetan Kumar Shamra, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

A bare perusal of proceedings dated 03.06.2020, would reveal that notice of the bail application was directed to be served upon the complainant/ victim as well as to IO for next date of 09.06.2020. However, it is not clear from the proceedings dated 09.06.2020, as to whether or not, said notice was actually served upon complainant/ victim.

Main arguing Counsel Sh. Mehkar Singh-Advocate of applicant/accused is also stated to be not available today.

Let directions contained in order dated 03.06.2020, regarding issuance of notice of bail application to prosecutrix/ complainant/ informant through IO / SHO be complied with for next date. Concerned IO be also called for next date.

At request, the present bail application is directed to be listed before Court concerned on 20.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.364/16  
PS:Sadar Bazar  
U/s:376/342/506 IPC  
State Vs. Maqsood Alam @ Chunu

15.06.2020


Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Prosecutrix namely 'S' is present along with her father.  
SI Ranvijay is present on behalf of IO.  
Sh. Usman Chaudhary, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

Conduct report of applicant/ accused received from Jail Authority.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Deepali Sharma, Ld. ASJ, Central, THC, Delhi. He further submits that case is at the stage of PE and almost all the witnesses have already been examined during trial. On his request, the present bail application is directed to be listed before Regular Court on 22.06.2020 for consideration.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020



FIR No.351/19  
PS:Kotwali  
U/s:498A/304B IPC  
State Vs. Manoj Bahadur


15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
SI Dayanand is present on behalf of concerned SHO.  
Sh. A.K. Sharma, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of Charge. On his request, the present bail application is directed to be listed before Regular Court on 17.06.2020 for consideration.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
IO/SI Virender Singh is present.  
Sh. M.K. Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Reply of bail application filed, wherein it is mentioned that judicial TIP of applicant/ accused is fixed for 20.06.2020.

On specific query of the Court, IO has informed that complainant/ victim is away to Bihar due to death of his brother-in-law, due to which TIP of applicant/ accused could not take place.

IO is directed to ensure presence of complainant/ victim for his participation in judicial TIP of applicant/ accused scheduled for 20.06.2020 and to file additional reply before the Court on the next date.

At request of counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 22.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.27/14  
PS:Jama Masjid  
U/s:364A/368/394/397/412/34 IPC  
State Vs. Abdul Salam @ Wasim

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Inspector Rajesh Sharma is present on behalf of concerned SHO.  
Sh. Rashid Hashmi, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

List of previous involvements of applicant/ accused placed on record.

On request of counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 17.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

Inspector Rajesh Sharma is present on behalf of concerned SHO.  
Sh. Rashid Hashmi, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

List of previous involvements of applicant/ accused placed on record.

On request of counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 17.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.316/19  
PS:Pahar Ganj  
U/s:420/376/354/506/174A/34 IPC  
State Vs. Farooq Dandoo

15.06.2020

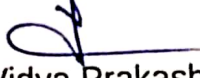
Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
IO/W-Inspector Reeta Amrohi is present along with SI Bal Mukund.  
Sh. Rajesh Raina- Id. Counsel for complainant / prosecutrix  
(Vakalatnama filed).  
Sh. Rajiv Sirohi, Ld. Counsel for the applicants/ accused persons.

This is an application u/s 438 Cr.PC seeking anticipatory  
bail moved on behalf of applicants /accused persons.

Reply of bail application already filed.

Part arguments heard.

The present bail application is directed to be listed before  
Court concerned on 22.06.2020 for consideration.

  
(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.84/20  
PS:Nabi Karim  
U/s:376/328 IPC  
State Vs. Anuj Kumar

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. Rajat Sang Sharma, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Neither IO is present nor prosecutrix/ complainant/ informant is present today.

It is mentioned in the previous proceedings dated 30.05.2020 that as per submissions made by Id. Addl. PP, IO had verified that the prosecutrix has tested positive for COVID-19 and was undergoing period of quarantine.

Inspector Vijay Kumar Gupta of PS Nabi Karim, who happens to present in the Court concerning some other matter, has sought some time to comply with the directions regarding service of notice of bail application upon prosecutrix/ complainant/ informant and the present status regarding medical condition of prosecutrix along with requisite medical record, if any. He has also informed that IO namely SI Ravi Kumar is also tested positive for COVID-19.

In view of the above, let the directions containing order dated 26.05.2020 qua service of notice upon prosecutrix/ complainant/ informant alongwith requisite report in terms of Annexure-A and the relevant medical documents, if any concerning illness, if any of prosecutrix, be filed before the Court on next date.

**TCR be also called for perusal of the Court for next date.**

Copy of this order be given dasti to Inspector Vijay Kumar Gupta for compliance.

The present bail application is directed to be listed before Court concerned on 18.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.36/18  
PS:Crime Branch  
U/s:20/25/29 NDPS Act  
State Vs. Kunwar Singh

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Sh. V.K. Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It is submitted by Id. Counsel of applicant/ accused that charge-sheet has already been filed in this case and matter is pending trial before the Court of Ms. Neelofar Abida Parveen, Ld. Spl. Judge-NDPS, Central, THC, Delhi. He further submits that case is at the stage of PE and ten witnesses have already been examined during trial. On his request, the present bail application is directed to be listed before Regular Court on 16.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

FIR No.67/20  
PS:Nabi Karim  
U/s: 376 IPC

State Vs. Harish Singh @ Vinay Yadav

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
Prosecutrix namely 'M' is also present today.  
IO/SI Jayesh Kalal is present and has duly identified the  
prosecutrix.  
Sh. Kamlesh Kumar, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved  
on behalf of applicant /accused.

**TCR not received in terms of last order dated 08.06.2020 for  
today. Same be called positively for next date.**

The present bail application is directed to be listed before Court  
concerned on 17.06.2020 for consideration.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020



FIR No.640/14  
PS:Kotwali  
U/s:420/120B/34 IPC  
State Vs. Mohd. Nasir

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for applicant/ accused despite calls either physically or through VC.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

The previous proceedings as available on record, would reveal that none appeared on behalf of applicant/ accused on some of the dates and Ld. Proxy Counsel appeared on some other date including on the last date.

In the interest of justice, no adverse order is being passed for today. The present application is adjourned to 20.07.2020 for hearing before the concerned Court.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020

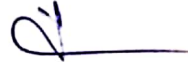
FIR No.76/19  
PS:Sadar Bazar  
U/s: 498A/406/34 IPC  
State Vs.Mohd. Mumtaz

15.06.2020

Present: Sh. Gyan Prakash-Ld. Addl. PP for the State (through VC).  
None for applicant/ accused despite calls either physically or through VC.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

In view of observations made in order 08.04.2020, the present application is adjourned to 16.07.2020 for hearing before the concerned Court.



(Vidya Prakash)  
Addl. Sessions Judge  
Central District/ THC/Delhi  
15.06.2020